

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 327/TT/2019

Date:18.2.2020

To

Shri S.S. Raju
Sr. General Manager,
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for Combined 7 Assets under ERSS-II project

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 25.2.2020:-

1. In response to the ROP dated 12.9.2019 for Petition No 244/TT/2019 (reference), Auditor Certificate was submitted with details such as Tariff Income, Non-tariff Income, Tax Liability, Interest u/s 234 of IT Act, 1961 and Effective Tax Rate. In respect of Interest u/s 234 of IT Act, 1961, submit the breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.

2014-19 period

a) Assets I, II, III, V & VI . Submit the following details regarding additional capitalization claimed beyond the cut-off date by the petitioner:

1. Estimated package wise breakup of total cost for which the payments have been withheld
2. Breakup of undischarged liabilities with respect to each package for 17-18 and 18-19
3. Package wise reasons for withholding of such payments
4. Package wise reasons for eventual release of such payments

b) Submit excel Transmission Formats in line with 2014 Tariff Regulations.

- c) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 period is not less than 30% for the given transmission asset(s).

2019-24 period

- d) Submit relevant excel Transmission Formats in line with 2014 Tariff Regulations
2. Confirm whether all the assets covered in the subject transmission system have achieved COD and are included in the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Asstt.Chief (Legal)